

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.105
IA-3568/2021
in
IB-1871(ND)/2019

IN THE MATTER OF:

M/s. Genesha Ecosphere Ltd.

Vs.

M/s. Innovative Textiles Ltd.

....**OPERATIONAL CREDITOR**

....**RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 16.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

For the Respondent

: Mr. Divyanshu Rai, Advocate

: Mr. Vishal Ganda, Advocate and

Mr. Anand Singh Sengar, Advocate.

ORDER


IA-3568/2021:-


This is an application under Rule 11 of NCLT Rules 2016 seeking the permission to withdraw the application filed under Section 9 of the IB Code, 2016 along the supporting affidavit.

Heard the submissions made by the Counsels for both the parties are present at the time of virtual hearing of the matter. The applicant has prayed for grant of the leave of the Tribunal to withdraw CP No. IB- 1871(ND) OF 2019 (Section 9 application) titled as M/s. Genesha Ecosphere Ltd. V/s. M/s. Innovative Textiles Ltd. The Counsels have submitted that parties have amicably resolved the matter and dues have been settled and paid.



Having heard the submissions and having perused the contents of the application. The Petition filed under Section 9 is **dismissed as withdrawn**. The case folder and connected papers be consigned to the record room.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

IA-3568/2021
in
IB-1871(ND)/2019

Mamta